

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 59792/2021, 59793/2021, 59794/2021, in Criminal Appeal No(s).
1565/2021

ARVIND KUMAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(FOR ADMISSION and I.R. and IA No.59793/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.59792/2021-EXEMPTION FROM
FILING O.T. and IA No.59794/2021-EXEMPTION FROM FILING AFFIDAVIT
IA No. 59794/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 59793/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 59792/2021 - EXEMPTION FROM FILING O.T.)

Date : 21-09-2022 These matters were called on for hearing today.

For Appellant(s) Mr. Divyesh Pratap Singh, AOR
Mr. Vikram Pratap Singh, Adv.
Ms. Ishita Bedi, Adv.
Mr. Ajay Prabu, Adv.

For Respondent(s) Mr. Ankit Goel, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly represented.

Records have been received.

Four weeks time is given to the Ld. Counsel for the parties to
file the additional documents. After expiry of four weeks, list
the matter before the Hon'ble Court, under the rules.

S.P.S. LALER
Registrar